

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.533/TT/2014

Date: 18.12.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for transmission assets under System Strengthening-VIII in Southern Regional Grid in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.12.2015:-

- a. The capital cost as on COD and additional capital expenditure claimed in petition (Page 14) does not match with the Auditor's Certificate. The figures of capital cost and additional capital expenditure as claimed in the petition with the figures as submitted in Auditor's Certificate shall be reconciled. Also the reasons of variation in actual capital cost as on COD with the admitted capital cost as on COD.
 - b. An undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/-
(V. Sreenivas)
Deputy Chief (Legal)